



GOVERNMENT OF MEGHALAYA

MEGHALAYA MEDICAL ATTENDANCE (THIRD AMENDMENT) RULES

FOR THE YEAR 1996

GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT

....

ORDERS BY THE GOVERNOR

NOTIFICATION

The 5th October, 1996

No. Health.136/80/217:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Medical Attendance Rules, 1981, namely:-

- | | |
|--------------------------------------|--|
| Short title and commencement | 1. (1) These rules may be called the Meghalaya Medical Attendance (Third Amendment) Rules, 1996.

(2) They shall come into force at once. |
| Amendment of sub-rule (3) of Rule 10 | 2. Under sub-rule (3) of Rule 10 of the Principal Rules, the following shall be added to the existing names of institutions –

(a) Indraprastha Appollo Hospital, New Delhi. |

A.R. Khongwir,

Under Secretary to the Govt. of Meghalaya,
Health and Family Welfare Department.

Memo No.Health.136/80/217-A,

Dated Shillong, the 5th October, 1996.

Copy to:-

- 1) Director of Printing & Stationery, Meghalaya for favour of publication in the Meghalaya Gazette.
- 2) All Administrative Departments.
- 3) All Heads of Departments.
- 4) The Director of Health Services, (MI)/(MCH & FW)/(Research), Meghalaya, Shillong.
- 5) The Marketing Manager, Indraprastha Appollo Hospital, New Delhi.

By Order etc.,

Under Secretary to the Govt. of Meghalaya,
Health and Family Welfare Department.